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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

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Original Application No.1686 of 1993.

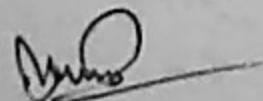
B L Mishra Applicant
Vs
Union of India and others ... Respondents
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HON'BLE MR MAHARAJDIN , MEMBER-J
HON'BLE MISS USHA SEN, MEMBER-A

(by Hon'ble Mr Maharajdin, Member-J)

This is an application in which the applicant is seeking the relief for regularisation of his services against the substantive vacancy existing in the department.

The applicant was appointed as a Casual Helper on 31-07-92 in Defence Research and Development Organisation Project Babatpur, Varanasi. He has filed the appointment letter (Annexure A-1) according to which he was employed as a Casual Helper for a period of 89 days on the fixed pay of Rs.750/- plus D.A. Another document (Annexure A-2) filed by the applicant is the certificate issued by the Deputy Project Manager who certified that the applicant worked about fifteen months in the Project. The applicant was, however, put off duty on 10-10-1993. The applicant submitted representation (Annexure A-3) in which he requested that his services were terminated without giving any prior information. It has been contended on behalf of the applicant that the applicant after having put in fifteen months service, has acquired right to continue in service against a clear vacancy as a regular employee. The representation (Annexure A-3) is still pending for disposal. So we dispose of the application of the applicant at admission stage with the direction to the



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respondents that the representation of applicant (Annexure A-3) , in the light of the observations made above, be disposed of within a period of three months .

Usha Devi
MEMBER-Administrative

[Signature]
MEMBER-Judicial

DATED: Allahabad, November 30, 1993.
(VKS PS) ***